

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2014 along with IA No. 110/2026

Subject : Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.

Petitioner : Aurum Renewable Energy Limited (AREL)

Respondents : NTPC Vidyut Vyapar Nigam Ltd (NVVN) and Anr.

Petition No. 14/MP/2014

Subject : Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs.

Petitioner : KVK Energy Venture Private Limited (KVK)

Respondents : NTPC Vidyut Vyapar Nigam Ltd (NVVN) and Anr.

Petition No. 327/MP/2013

Subject : Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.

Petitioner : Diwakar Solar Projects Limited (DSPL)

Respondents : NTPC Vidyut Vyapar Nigam Ltd (NVVN) and Anr.

Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, AREL
Ms. Molshree Bhatnagar, Advocate, AREL
Shri Rishabh Sehgal, Advocate, AREL
Ms. Kanya Sharma, Advocate, AREL
Shri Samarth Kashyap, Advocate, AREL
Shri Sakya Singha Choudhury, Advocate, KVK & DSPL
Ms. Asmita Narula, Advocate, KVK & DSPL
Ms. Sanya Mighlani, Advocate, KVK & DSPL

Shri Venkatesh, Advocate, NVVN
Shri Adarsh Singh, Advocate, NVVN
Shri Nihal Bhardwaj, Advocate, NVVN
Shri Tushar Jain, Advocate, NVVN
Ms. Kanika Gupta, Advocate, NVVN
Ms. Rifa Sanbaq, Advocate, NVVN
Shri Anand K. Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Devyani Prasad, Advocate, Rajasthan Discoms

Record of Proceedings

At the outset, learned counsel for the Respondent, Rajasthan Discoms, sought adjournment in these matters. The learned senior counsel for the Petitioner, AREL, in Petition No. 41/MP/2014 and the learned counsel for the Petitioners, KVK and DSPL, in Petition Nos. 14/MP/2014 and 327/MP/2013, did not object to such request for adjournment.

2. Considering the above, the Commission adjourned the matters. The Respondents were directed to file their respective replies in these matters, if not already done so, within two weeks with a copy to the Petitioners, who may also file their respective rejoinders, if any, within two weeks thereafter.

3. The matters will be listed for the hearing on **8.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)